

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.90/MP/2020

Subject : Petition under Sections 63 and 79 (1)(f) of the Electricity Act, 2003 read with statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 4.3.2016 executed between Gurgaon Palwal Transmission Limited and its Long-Term Transmission Customers for compensation due to Change in Law and seeking extension to the Scheduled Commissioning Date of the relevant elements of the Project on account of Force Majeure events.

Date of Hearing : 22.11.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Gurgaon Palwal Transmission Limited (GPTL)

Respondents : UTC, Chandigarh and 13 Ors.

Parties Present : Ms. Harneet Kaur, Advocate, GPTL
Shri G. Sai Kumar, Advocate, HVPNL
Shri Raheel Kholi, Advocate, HVPNL
Shri Amal Nair, Advocate, PSPCL
Ms. Kritika Khanna, Advocate, PSPCL
Ms. Swapna Seshadri, Advocate, PSPCL
Shri Avdesh Mandloi, Advocate, UPPCL

Record of Proceedings

At the outset, learned counsel for the Petitioner prayed for an adjournment citing the non-availability of the arguing counsel due to certain urgent personal difficulty.

2. The Commission noted that the matter was already reserved for order on 15.2.2022 after hearing the parties at length. However, based on the request of the Petitioner thereafter, the Petitioner, on 22.8.2022, was again given an opportunity to file an additional affidavit to place on record the subsequent developments within two weeks. The Commission noted that the Petitioner has, however, not filed any additional affidavit in terms of the above.

3. Learned counsel for the Respondent No.15, HVPNL submitted that the matter was already reserved for order after the detailed arguments. Learned counsel, accordingly, suggested that while the Petitioner may be permitted to file its affidavit with liberty to the Respondents to respond to the same, if required, the matter may be reserved for order.

4. In response, learned counsel for the Petitioner urged for one last opportunity for oral hearing in the matter and submitted that the Petitioner is in the process of filing of its additional affidavit.



5. Considering the submissions made by the learned counsel for the parties, the Commission adjourned the matter as last opportunity. The Commission directed the Petitioner to file its additional affidavit, if any, within two weeks with copy to the Respondents, who may file their response thereof, if any, within two weeks thereafter.

6. The Petition shall be listed for hearing on 19.1.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**